

(ब) अरब सागर पीर बंगाल की खाड़ी समेत हिन्द महासागर में समुद्र विज्ञान सम्बन्धी विशेष रूप से भू-भूमि तथा भू-भौतिकीय अध्ययन के लिए

'घेराघो' को रोकने के लिये कानून बनाना

2424. श्री सरजू पाण्डेय :

श्री इतहाक साम्भली :

क्या भ्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार का विचार देश में औद्योगिक विवादों को निपटाने तथा मजदूरों द्वारा आयोजित किये जाने वाले 'घेराघो' को रोकने के लिये एक कानून बनाने का है ; और

(ख) यदि हा, तो इस आण्य का विधेयक कब तक ससद में प्रस्तुत किये जाने की सम्भावना है ?

भ्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री ल० ना० विद्य) : (क) अर्थात्नियमों की पुस्तक में औद्योगिक विवादों के निपटाने के लिये कानून है। 'घेराघो' के सबंध में कार्रवाई करने के लिये कानून बनाने का सरकार का विचार नहीं है।

(ख) प्रश्न नहीं उठता।

Unemployed S.C. and S.T. in West Bengal

2425. **Shri K. Haldar:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) the number of (i) educated and (ii) illiterate persons belonging to the Scheduled Castes and Scheduled Tribes registered with the various Employment Exchanges in West Bengal as on the 31st December, 1966; and

(b) the number of out of those provided employment assistance during 1966?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) The information is given below:

Category of applicants	Number on Live Register as on 31-12-1966		
	Scheduled Castes	Scheduled Tribes	
	1	2	3
Below Matric (including illiterates)*	27,014		1,017
Matriculates and above	7,395		416
TOTAL		34,409	1,433

* Separate figure for illiterates are not collected.

(b) 4109 and 634 placements were effected in respect of Scheduled Castes and Scheduled Tribes respectively.

Kalkaji Colony, Delhi

2426. **Shri M. L. Sondhi:**
Shri S. M. Banerjee:
Shri Madhu Limaye:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether a colony for the persons displaced from East Pakistan has been developed fully at Kalkaji, Delhi;

(b) if so, the number of residential plots there in different sizes;

(c) the criterion for eligibility and procedure for allotment of these plots;

(d) the number of plots that have been allotted to the eligible persons;

(e) the time it will take to give possession of the plots to the allottees so that they may start building house;

(f) whether there is any proposal allotment of build-up flats also; and

(g) if so, the details thereof?

The Minister of State in the Ministry of Labour and Rehabilitation (Shri L. N. Mishra): (a) Yes, Sir but the development works are still in progress.

(b) Number of plots planned to be developed:

320 sq. yds.	181 plots
233 sq. yds.	434 plots
160 sq. yds.	1384 plots
Total:	1999 plots

(c) The displaced persons satisfying the following conditions are eligible:—

- (i) The applicant should be more than 21 years of age;
- (ii) The applicant or his wife/husband or any dependent member of his family should not own any house or plot anywhere in India;
- (iii) The applicant should be gainfully employed in Delhi or has been gainfully employed and has been residing or resided in Delhi for at least 8 years after the partition.
- (iv) The applicant is a bonafide displaced person from East Pakistan or his family had migrated to India from Pakistan.
- (v) The applications were invited up to 31st March, 1966 by means of a Press Note issued on 4th January, 1966. The applications so received have been scrutinised by an Official Committee and the eligible displaced persons have been asked to deposit 20 per cent of the estimated amount of the premium as initial deposit for allotment of a plot in the colony.

The procedure for allotment of these plots has not yet been finally decided.

but the thinking is that the allotment will be made by draw of plots.

(d) Offer letters have been issued to 1432 eligible persons.

(e) Possession of plots will be handed over only after the development is completed including provision of out-services such as electrification, sewage disposal and bulk water supply which are to be provided by the Municipal authorities.

(f) No, Sir.

(g) Does not arise.

Standard Hindi Grammar

2427. Shri Dhuleshwar Meena:
Shri K. Pradhani:
Shri Heerji Bhal:

Will the Minister of Education be pleased to state:

- (a) whether there is any standard grammar of Hindi available;
- (b) if so, the list of such standard grammar books; and
- (c) if not, the steps taken by the Government to publish standard grammar in Hindi?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Azad): (a) Yes, Sir.

(b) and (c). The following standard Hindi grammars are available:

- (i) Hindi Vyakaran by Kamta Prasad Guru,
- (ii) A Basic Grammar of Modern Hindi by Dr. Aryendra sharma (a Ministry of Education publication). It is proposed, to bring out an enlarged edition of the Basic Grammar of Modern Hindi by Dr. Aryendra Sharma.